

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR.

Criminal Application (BA) No. _____ of 2020 (LD-VC No. 14 of 2020)

[Laxminarayan Madanlal Verma Vs. State of Maharashtra through P.S.O., P.S., Dattapur, Tq. Dhamangaon Rly, Distt. Amravati]

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri R. M. Daga, Advocate for the applicants
Shri Ambarish Joshi, APP for the State

CORAM : M. G. GIRATKAR, J.

DATE : 30/04/2020

Heard Shri Daga, learned Advocate for the applicant. He has submitted that after three months from registration of crime, police came to his shop and threatened him to arrest. Report was lodged against concerned police to the Superintendent of Police, Amravati. Thereafter the applicant is involved in false crime. The applicant is aged about 57 years. Learned Advocate has submitted that the applicant will cooperate the police during investigation. Looking to the submissions, ad-interim bail is granted on following conditions.

In the event of arrest of the applicant Laxminarayan Madanlal Verma in Crime No. 24/2020 registered with Police Station, Dattapur, Tah. Dhamangaon Rly, Dist. Amravati for the offence punishable under Section 411 of the Indian Penal Cod, he be released on furnishing solvent surety of Rs. 25,000/- with personal bond of same amount on following conditions :

(i) The applicant shall attend Police Station, Dattapur once in a week i.e. every Saturday in between 10.00 a.m. to 5.00 p.m. and shall cooperate the investigating agency.

(ii) If the applicant/accused fails to cooperate the investigating agency, the prosecution is at liberty to point out the material facts before this Court.

2. Issue notice to the non-applicant.

3. Shri Joshi, learned Additional Public Prosecutor waives notice for the non-applicant/State and seeks time to file reply.

4. List this matter after two weeks.

JUDGE

wasnik